chers of the primary schools the right to Point Programme. vote in teachers constituencies; and

(b) if not, by when a decision is likely to be taken in the matter ?]

विधि, न्याय ग्रीर कम्पनी कार्य मंत्री (श्री शान्ति भूषण): (क) जी नहीं।

(ख) यथाशी घ्र।

ITHE MINISTER OF LAW, JUSTICE AND - COMPANY **AFFAIRS** SHANTI BHUSHAN): (a) No. Sir.

(b) As early as possible.]

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Implementation of the 20-Point Programme by the Ministry of Chemicals and Fertilizers

*172. SHRI SHYAMLAL GUPTA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

- (a) in what manner, the Ministry of Chemicals and Fertilizers was concerned with the implementation of the 20-Point Programme launched after June, 1975;
- (b) whether any assessment of the achieveof this programme, in so far as his Ministry was concerned, has beer made and if so, with what results; and
- (c) what is the expenditure incurred under various heads like advertisement, conveyance, grants given to persons/bodies for the implementation of this programme?

THE MINISTER OF PETROLEUM; CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) Certain activities if this Ministry, e.g., monitoring the production and distribution of fertilizers, drugs, pesticides, chemicals, etc., ensuring of the availability of these commodities at reasonable prices, and the implementation of the scheme of workers' participation at shop-floor level as also of the Apprentices

then Prime Minister for giving to the tea- Act, came within the purview of the 20-

- (b) A periodical review of the measures taken indicated the progress made in these fields.
- (c) No expenditure was specifically incurred by the Ministry nor were any grants sanctioned to any persons or bodies specifically for the implementation of this programme.

Right to employment as a fundamental right

*173. SHRI BIPINPAL DAS:

SHRI VITHAL GADGIL: SHRI SARDAR AMJAD ALI: SHRI DEVENDRA NATH DWIVEDI:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether Government amend the Constitution by inducting therein the right to employment as a fundamental right; and
- (b) if so, what are the details in this regard?

THE MINISTER OF LAW, JUSTICE **AFFAIRS** (SHRI COMPANY SHANTI BHUSHAN): (a) and (b) At present there is no such proposal before the Government.

मिट्टी के तेल की कमी

* 174. श्री नागेश्वर प्रसाद शाही : क्या वेट्रोलियम, रसायन ग्रौर उर्वरक मंत्री यह बताने की क्रपाकरेंगे कि

- (क) देश में मिट्टी के तेल की भारी कमी की पूरा करने के लिये सरकार क्या तात्कालिक कदम उठाने का विचार रखती है; ग्रीर
- (ख) सोवियत संघ से मिट्टी के तेल के आयात के सम्बन्ध में सरकार को ग्रयने हाल के प्रयत्नों में किस हद तक सफलता प्राप्त हुई है?

^{†[]} English translation.